

ITEM NO.14
SECTION II

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VINOD SINGH RAWAT

Criminal Appeal No(s). 931/2021

MAHESH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.70837/2021-EXEMPTION FROM FILING
O.T.)

Date : 27-10-2021 This appeal was called on for hearing today.

For Appellant(s)

Mr. Mohit Yadav, Adv.
Ms. Sampirda Rani, Adv.
Mr. Satish Sasi, Adv.
Mr. Chand Qureshi, AOR

For Respondent(s)

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Application for bail has been filed. Let it be
processed as per rules.

Await certificate of service from the High Court in
respect of the sole respondent.

Await original record from the High Court and Trial
Court. Reminder be issued.

List again on 13.12.2021.

VINOD SINGH RAWAT
Registrar